

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-314
IB- 87/ND/2020

IN THE MATTER OF:

Swift Mail COmmunication

....Applicant

Vs

Iriisnit Communication Pvt. Ltd.

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 25.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanjeev Panda

For the Respondent :

ORDER

In course of arguments, Ld. Counsel for the petitioner submitted that since the demand notice was sent on the registered mail available at MCA data earlier, he again sent the demand notice on the mail of directors available as MCA data and in respect of the same, he has filed the supplementary affidavit stating these facts and also enclosed the documents to show that these are the mail IDs of the directors which appears on MCA website.

However, Ld. Counsel for the petitioner is directed to make necessary corrections in view of the provisions of Section 9 (3) (b) as well as reply. List the case for **11.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)
(Lalit)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)